


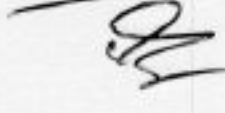
Allahabad Bench

C A No. 53/ALD/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.02.2020

NAME OF THE COMPANY: ROC V/s M/s Nirmala Sahu Business Complex Pvt Ltd

SECTION OF THE COMPANIES ACT: 252(1) of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	VIVEK B. RAI	Adv.	Respondent	
2.	KRISHNA DEV VYAS	Adv.	ROC/Petitioner	

CA NO. 53/ALD/2019

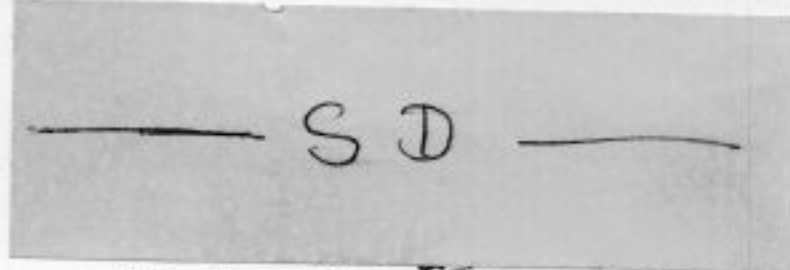
Sh. Krishna Dev Vyas, Advocate for the ROC/petitioner and Sh. Vivek B. Rai, Advocate for the respondent are present.

Sh. Vivek B. Rai put in appearance on behalf of the respondent and states that the reply was filed on 27.01.2020 and the hard copy of the reply has been served upon the learned counsel for the petitioner today in Court.

Learned counsel appearing for the petitioner seeks time to file rejoinder. Prayer is allowed. Two weeks time is granted for filing rejoinder.

Accordingly, put up on 06.03.2020, as prayed.

Dated: 11.02.2020



(Justice Rajesh Dayal Khare)
MEMBER (J)